

**GOVERNMENT OF INDIA
URBAN DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:4641
ANSWERED ON:25.04.2000
AMENDMENT IN ACTS
M.V.CHANDRASHEKHARA MURTHY;NARESH KUMAR PUGLIA

Will the Minister of URBAN DEVELOPMENT be pleased to state:

- (a) whether the Union Government have finally decided to amend the Property Registration Act, transfer of Property Act and the Indian Stamps Act;
- (b) if so, the details of amendments likely to be made in the said Acts;
- (c) whether the amendments in the proposed acts would have any impact on the prices of land and properties;
- (d) if so, the details in this regard; and
- (e) the extent to which the proposed acts may help in curbing illegal transactions prevailing in the properties?

Answer

MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI BANDARU DATTATREYA)

(a) & (b): The Conference of Chief Ministers and Finance Ministers of States and Union Territories convened by the Union Finance Minister on the 14th September, 1998 at New Delhi has inter-alia arrived at the following conclusions:-

(i) On the Registration Act, 1908, there was unanimity that Section 30 (2) should be repealed.

(ii) The validity of Power of Attorney for a limited period of time was found acceptable and there was a consensus that photographs and fingerprints of the executants should be made compulsory on registration on documents. There was a consensus for compulsory registration of general Power of Attorney which may be in the nature of a contract to sell immovable property and for consequential amendments in the Registration Act, Indian Stamp Act and Transfer of Property Act.

(iii) There was consensus for enabling provisions for computerisation of registration of records.

(c) to (e): The question does not arise as the Govt. is examining the question of giving effect to the aforesaid recommendations by bringing in a suitable Parliamentary legislation in the light of the above conclusions.